

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

Appeal No.	Appellant(s)	Respondent(s)	Order-in-Appeal No.
E/2082/2010	CCE & ST, Tirupati	GDR Cylinders Pvt Ltd and others	20-25/2010 (T) CE dated 26.02.2010 passed by CCCE (Appeals), Guntur
E/2083/2010	-do-	M.P. Krishnamachari, General Manger	-do-
E/2084/2010	-do-	R. Ravi Verma, Director	-do-
E/2085/2010	-do-	M. Muruganandam, MD	-do-

Appearance

Shri B. Guna Ranjan, Superintendent/AR for the Appellant.

None for the Respondents.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 07.08.2018

Date of Decision: 07.08.2018

FINAL ORDER No.A/30915-30918/2018

[Order per: M.V.Ravindran.]

- These appeals are filed by the revenue against the Orders-in-Appeal No.20-25/2010 dated 26.02.2010.
- After hearing both sides and perusal of records, we find that the amount litigated in these each appeals by the revenue is less than Rs.20,00,000/-. Hence, we dismiss the appeals following the new litigation policy.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

Veda

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**